

**DIVISION BENCH**

**ITEM NO.127**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**IA No.275/2021, IA No.278/2021, IA No.280/2020, MA No.10/2022,  
IA No.160/2022, IA No.51/2023, IA No.70/2023, CONT. A. No.01/2023,  
IA No.81/2023, IA No.89/2023, IA No.371/2023, IA No.482/2023,  
IA No.649/2023&IA No.178/2024 IN CP (IB) No.189/ALD/2019**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 5<sup>th</sup> July, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>MKM TECHNOLOGIES PVT LTD V/S LEEL ELECTRICALS LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC (IN LIQUIDATION)</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Amar Vivek alongwith Ms. Damini Srestha, Advs. : *For the Liquidator*

Sh. Nakul Mohta alongwith Sh. Zain Abbas, & Sh.Ayush Kashyap, Advs. : *For the Applicant in IA No.51/2023 Cont. A. No.01/2023 & IA No.81/2023 & Res. No.2 in IA No.70/2023*

Sh. Kartikeya Saran alongwith Ms. Gunjan Jadwani, Advs. : *For the Applicant in IA No.70/2023 & Res.No.2 & 3 in IA No.51/2023, IA No.81/2023 & Res. No.1-5 in Cont. A. No.01/2023*

Ms. Kiran Bala Agarwal with Shailendra Sharma, Advs. : *For the Applicant in IA No.178/2024*

Sh. Yash Tandon, Adv. : *For the Res. No.6 to 8 in CONT. A. No.01/2023 & Res. No.3 in IANo.81/2023*

Sh. Rony Oommen John with Sh. Arshdeep Singh & Sh. Anuj Dubey, Advs. : *For Res. No.13 in IA No.280/2020*

Sh. Kunal Sabharwal with Sh. Deepak Mahajan, Sh. Raghav Mittal & Sh. Shubham Madaan, Advs. : *For Res. No.16 in IA No.280/2020*

**-Sd-**

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**-Sd-**

Ms. Babita Jain, Adv. : For Res. No.1 in IA No.275/2021,  
Res. No.2 in IA No.278/2021 and Res.  
No.4 in IA No.280/2020

Sh. Kushagra Srivastava with Ms. : For the Applicant in IA  
Anjali Bhardwaj, Advs. No.160/2022

Ms. Madhumita Bhattacharjee, Adv. : For the Res. nos.2, 5, 6, 8, 9, 11 &  
12 in IA No.280/2020, Res. Nos.2, 4,  
5, 9, 10, 11, 13, 14 & 15 in  
IANo.275/2021 and Res. Nos.1, 4, 5,  
6,7, 8 & 9 in IA No.278/2021

### **ORDER**

#### **IA No.51/2023**

1. As per the previous order, the Ld. Court Commissioner appointed by this Tribunal has submitted its report in the sealed cover which has been opened today, the said report is dated 31<sup>st</sup> May, 2024. The Ld. Counsel representing the parties seeks the copy of the report to be supplied to the Ld. Counsels representing the parties.
2. It is also stated by the Ld. Counsel representing the Applicant Company that inadvertently the payment to the Ld. Court Commissioner could not be paid and the same would be paid within a period of one week positively.
3. Let the same be paid to the Ld. Court Commissioner on or before 12<sup>th</sup> July, 2024 and an affidavit to that effect be also filed subsequently thereafter.
4. The matter is adjourned for further hearing on 8<sup>th</sup> August, 2024.

**MA No.10/2022, IA No.160/2022,IA No.70/2023, CONT. A. No.01/2023,  
IA No.81/2023, IA No.89/2023, IA No.371/2023, IA No.482/2023,  
IA No.649/2023 & IA No.178/2024**

1. These applications are also adjourned for the same date i.e. on 8<sup>th</sup> August, 2024.

-Sd-

-Sd-

**IA No.275/2021, IA No.278/2021& IA No.280/2020**

1. These applications are PUFEE transaction applications.
2. The matter is adjourned for further hearing on 16<sup>th</sup> July, 2024 to come up at Higher on the Board. In the meantime, the pleadings, if any, be completed by the respective parties.

***-Sd-***

**(Ashish Verma)  
Member (Technical)**

***5<sup>th</sup> July, 2024***

*Avaneesh Kumar Singh  
(Stenographer)*

***-Sd-***

**(Praveen Gupta)  
Member (Judicial)**